213 Leave of Absence AGRAHAYANA 28, 1896 (SAKA) Committee on Govt 214
Assurances Report

18.06; hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL Sir I have to report the following message received from the Secretary General of Rajya Sabha—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha 1 am directed to in form the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December 1974 agreed without any amendment to the Sick Textile Undertakings (Nationalisation) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 11th December, 1974"

13.07 hrs

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR SPEAKER The Committee on Absence of Members from the sitting of the llouse in their Eighteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each—

- (1) Shri A K Gopalan—11th November to 20th December 1974 (Twelfth Session)
- (2) Shri Rasiklal Parikh—26th November to 20th December, 1974 (Twelfth Session)

It it the pleasure of the Houuse that leave as recommended by the Committee may be granted to him?

SOME HON, MEMBERS Yes

MR SPEAKER Leave is granted to them The Members will be informed accordingly 13.07 hrs.

ESTIMATES COMMITTEE

SIXTY-EIGHTH REPORT

SHRI DHAMANKAR (Bhiwandi) 1 beg to present the Sixty-eighth Report of the Estimates Committee on the Ministry of Energy (Department of Coal)—Availability and Distribution of Coal

COMMITTEE ON GOVERNMENT ASSURANCES

TENTH REPORT

SHRI B K DASCHOWDHURY (CoochBehar) I beg to present the Tenth Report of the Committee on Government Assurances

MR SPEAKER Shri Ramavatar Shastri

भी रामावतार शास्त्री (पटना): ग्राम्वासन ममिति वा म्रावेदन पेश हमा है। नियमो के ग्रन्सार जो ग्रविश्वासन सरकार की तरफ सं दिए जाते हैं उनके उत्तर तीन महीने के अन्दर मिल जाने चाहिए। मइसके बारे मे ग्रापको पत्र भी लिखने जा रहा ह। मैंने पिछले सेशन और इस सैशन को मिला कर बिहार के प्राविडेट फड कार्यालय से संबंधित दर्जनो सवाल पूछे है ग्रीर ज्यादा तर का यही जवाब दिया गया है कि जनाकारी एक्त की जारही है झोर सदन की मंज पर रख दी जाएगी। तीन महीने के अन्दर अन्दर जवाब हम का मिल जान चाहिए श्रीर जानकारी समा पटल पर रख दी जानी चाहिए। 21 दिन के ग्रन्दर जवाब नहीं दे पाते हैं वे चाहे एक कारखाने की बात ही पूछी गई हो भौर जिस मे ज्यादा मेहनत भी नही पडती है। तमाम सवाला का जबाब यही दिया गया है कि सचना एकत की जा रही है भीर बाद में

216

[भी रामावतार शास्त्री]

सूचना सभा पटल पर रख दी जाएगी। सरकार को तीन महीने के अन्दर जवाब देना चाहिए। लेकिन मेरे पास मभी छः क्वेश्वन्य मौजूद है, जिल को तीन महोने से ज्यादा हो गए है--चौथा महीना हो रहा है, मगर मभी तक कोई जवाब नही दिया गया है । मैं ने 22-8-74 को चार सवाल पूछे थे, जिल के नम्बर ये है-

झध्यक्ष महोदयः यह बात आप मे चेम्बर में रेश कर सकते है। मैं यह परम्परा नहीं डालना चाहता हूं कि जब रिपोर्ट को प्रैजेन्ट किया जाये, तब भाषण शुरु हो जाये । भगर भाप चाहते हैं, तो रूल , 377 में नोटिस दीजिए। यह बात गलत है।

श्री रामावतार शास्त्री : इन छः क्वेश्वन्ज को चार महीने हो गए हैं। मै उन्ही स्वेश्चन्ज के नम्बर बता रहा ह। नियम 377 में स्राप अनुमति देते नही है।

भ्रष्ट्यक्ष महोदय: मै यह कनवेन्शन नहीं डालना चाहता ह कि रिपार्ट के प्रेनन्देशन के वक्त इस तरह भावण दिए जाय।

13.111 hrs.

COMMITTEE ON PETITIONS

MINUTES OF FORTY-SECOND TO FIFTY-FIRST SITTINGS

SHRI JAGANNATH RAO: (Chatrapur): I lay on the Table Minutes of the Forty-second to Fifty-first sitting of the Committee on Petitions.

STATEMENT RE. MICA AND SHEL-LAC

13.111 hrs.

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHAYAYA): Mr. Speaker, Sir, Export of mica was

canalised through Minerals and Metals Trading Corporation with effect from January, 1972, and Mica Trading Corporation (MITCO) was set up, as a subsidiary of M.M.T.C., with effect from June, 1974. This Corporation is the specialised agency for handling all work pertaining to mica trade. Helping the weaker sections of mica industry and trade is one of the important objectives of this organisation.

For achieving this particular objective such processors, dealers and mine owners who have been in the export trade in the past and whose exports during any one of the last three years had not exceeded Rs. 7.5 lakhs are treated as weaker sections of the trade. There are about 400 to 500 processors, dealers, and mine owners in this category.

With a view to helping these sections, formerly M.M.T.C. and now, Mica Trading Corporation, has been purchasing mica from them for export. During the period from April to October, 1974, it has purchased, on an average, about Rs. 43 lakh worth of mica per month from these small producers, and MITCO's purchasing operations have not been affected on account of inadequacy of funds. Also, MITCO makes these purchases on a non-discriminatory basis from all processors etc in the category of weaker sections.

13,15 hrs.

[MR. SPEAKER in the Chair].

Floor prices of various grades of mica are determined on the basis their availability for export and demand from foreign buyers. These floor prices were last revised for different grades in February, 1974.

A few years ago, exports of No. 6 loose splittings had dwindled and the mica products made from these splittings were meetings with serious competition from synthetic substitutes. In order to meet this situation, export duty of 40 per cent ad valorem